

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 31803/2023
(Arising out of impugned final judgment and order dated 24-05-2004
in FA No. 2/2001 14-02-2023 in RA No. 1/2001 passed by the High
Court Of Judicature At Allahabad)

SURESH PRATAP SINGH

Petitioner(s)

VERSUS

RANI @ NEERAJA SINGH

Respondent(s)

(IA No. 158662/2023 - CONDONATION OF DELAY IN FILING
IA No. 158664/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT
IA No. 158665/2023 - EXEMPTION FROM FILING O.T.)

Date : 10-05-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAM NATH
HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA

For Petitioner(s) Mr. Bhakti Vardhan Singh, AOR
Mr. Ankit Khatri, Adv.

For Respondent(s) Mr. Suryodaya Prakash Tiwari, Adv.
Mr. Devendra Kumar Shukla, AOR
Ms. Shachi Pandey, Adv.
Mr. Bhupendra Pratap Singh, Adv.
Mr. Keshari Kumar Tiwari, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel for the petitioner prays for
and is granted four weeks' time to file rejoinder
affidavit. List thereafter.

(SONIA BHASIN)
COURT MASTER (SH)

(RANJANA SHAILEY)
COURT MASTER (NSH)